

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)
NOTIFICATION

Dated: Guwahati, the 3rd of August, 2020

No.HC.VII-138/2019/2572/A: On the recommendation of Judicial Academy, Assam & NEJOTI, the following Trainee Officers in Grade-III of Assam Judicial Service (presently deputed to Judicial Academy, Assam & NEJOTI for undergoing Training for 1 [one] year) are deputed to undergo Field Training for a period of **3 (three)** months with effect from **09.08.2020** to **08.11.2020** in the respective stations as shown below:

Sl. No.	Name of the Judicial Officer	Designation & place of posting	Proposed establishment of District & Sessions Judge
1.	Smti Jyoshlobi Dutta	Judicial Magistrate, 1 st Class, Sivasagar	Tinsukia
2.	Smti Tahmina Laskar	Judicial Magistrate, 1 st Class, Cachar, Silchar	Hailakandi
3.	Shri Vishek Bhuyan	Judicial Magistrate, 1 st Class, Sonitpur, Tezpur	Kamrup (M)
4.	Shri Sahidulla Ahmed	Judicial Magistrate, 1 st Class, Dima Hasao, Hafong	Nagaon
5.	Smti Mayurakshi Roy Medhi	Munsiff No.2, Nalbari	Kamrup (M)
6.	Smti Jaya Sharma	Munsiff No.2, Dhemaji	Tinsukia
7.	Dr. Geetanjali Debi	Judicial Magistrate, 1 st Class, Darrang, Mangaldai	Kamrup (M)
8.	Shri Dipjyoti Hazarika	Judicial Magistrate, 1 st Class, Darrang, Mangaldai	Kamrup (M)
9.	Smti Priyanka Purkayastha	Judicial Magistrate, 1 st Class, Udalguri	Kokrajhar
10.	Smti Mridusmita Sarkar	Judicial Magistrate, 1 st Class, Karimganj	Dhubri
11.	Shri Avinob Bezbarua	Judicial Magistrate, 1 st Class, Tinsukia	Jorhat
12.	Shri Rupam Saikia	Munsiff No.2, Karbi Anglong, Diphu	Sonitpur
13.	Smti Tulika Deka	Munsiff No.2, Golaghat	Kamrup (M)
14.	Shri Rishi Jain	Munsiff No.1, Dima Hasao, Haflong	Dhubri
15.	Shri Priyungchu Bordoloi	Munsiff No. 2, Dima Hasao, Haflong	Jorhat
16.	Shri Muzakkir Ahmed	Munsiff -cum-Judicial Magistrate, 1 st Class, Jonai	Cachar
17.	Smti Pragyashree Chetia	Judicial Magistrate, 1 st Class, Baksa, Mushalpur	Tinsukia

18.	Shri Samrat Jyoti Bora	Judicial Magistrate, 1 st Class, Chirang, Kajalgaon	Kamrup (M)
19.	Shri Rajib Kumar Kashyap	Judicial Magistrate, 1 st Class, Baksa, Mushalpur	Nalbari
20.	Smti Sharmina Khatun Barbhuiya	Munsiff, Cachar, Silchar	Hailakandi
21.	Smti Darshana Nath	Judicial Magistrate, 1 st Class, Sonitpur, Tezpur	Kamrup (M)
22.	Smti Dimpee Talukdar	Judicial Magistrate, 1 st Class, Goalpara	Barpeta
23.	Shri Rinku Boro	Judicial Magistrate, 1 st Class, Dibrugarh	Kamrup (M)
24.	Shri Upam Kalita	Judicial Magistrate, 1 st Class, Barpeta	Kamrup (M)

The Trainee Officers are to report to the concerned District & Sessions Judge on **09.08.2020 at 10:00 A.M.** positively for undergoing Field Training and report back to the Judicial Academy, Assam on **09.11.2020** (7th & 8th November, 2020 being holidays) for further 1 (one) month's Institutional Training.

NO.HC.VII-138/2019/2573/A: On the recommendation of Judicial Academy, Assam & NEJOTI, the following Trainee Officers in Grade-III of Assam Judicial Service (presently deputed to Judicial Academy, Assam & NEJOTI for undergoing Training for 1 [one] year) are deputed to undergo Field Training for a period of 2 (two) months with effect from **11.08.2020 to 10.10.2020** (10th and 11th October, 2020- Holiday) and report back to the Judicial Academy, Assam on 12.10.2020 for further Institutional Training :

Sl. No.	Name of the Judicial Officers	Designation & place of posting	Proposed establishment of District & Sessions Judges
1.	Smti Deepsikha Das	Judicial Magistrate, 1 st Class, Dibrugarh	Kamrup, Amingaon
2.	Shri Dhiren Pegu	Munsiff No.2, Tinsukia	Kamrup, Amingaon
3.	Smti Manashi Mandal	Munsiff No.3, Karimganj	Cachar, Silchar
4.	Shri Bhaskar Das	Munsiff No.2, Jorhat	Kamrup, Amingaon
5.	Smti Chandrama Talukdar	Munsiff No.2, Goalpara	Kamrup (M)
6.	Smti Lipika Roy	Judicial Magistrate, 1 st Class, Chirang, Kajalgaon	Dhubri
7.	Smti Bebika Kuli	Judicial Magistrate, 1 st Class, Dhemaji	Dibrugarh
8.	Smti Priyanka Saikia	Munsiff No.2, Sonitpur, Tezpur	Kamrup (M)
9.	Smti Madhumita Naroh	Judicial Magistrate, 1 st Class, Golaghat	Karbi Anglong, Diphu

10.	Shri Chandan Saikia	Judicial Magistrate, 1 st Class, Hailakandi	Tinsukia
11.	Smti Alisha Akhtar	Munsiff No.2, Dhubri	Kamrup (M)
12.	Shri Prasurjya Pran Phukon	Judicial Magistrate, 1 st Class, Dhubri	Kamrup, Amingaon

The Trainee Officers are to report to the concerned District & Sessions Judge on **11.08.2020 at 10:00 A.M.** positively for undergoing Field Training and report back to the Judicial Academy, Assam on 12.10.2020 for further Institutional Training.

The District & Sessions Judge, Sivasagar / Cachar / Sonitpur / Dima Hasao / Nalbari / Dhemaji / Darrang / Udalguri / Karimganj / Tinsukia / Karbi Anglong / Golaghat / Baksa / Chirang / Goalpara / Dibrugarh / Barpeta / Hailakandi / Kamrup (M) / Nagaon / Kokrajhar / Dhubri / Jorhat / Kamrup (Amingaon) is to make necessary arrangements for the Field Training of trainee Officers as per the Guidelines.

By order,
Sd/- R.A. Tapadar,
**Registrar (Judicial),
Gauhati High Court, Guwahati**

Memo No. HC.VII-138/2019/2574-2619/A, Dated 03.08.2020

Copy forwarded for information and necessary action to:

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Deptt., Dispur, Guwahati.
2. The Director, Judicial Academy, Assam
3. The Registrar (Vig./Admn./Estt.), Gauhati High Court, Guwahati
4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
5. The District & Sessions Judge,
(Sivasagar / Cachar, / Sonitpur / Dima Hasao / Nalbari / Dhemaji / Darrang / Udalguri / Karimganj / Tinsukia / Karbi Anglong / Golaghat / Baksa/ Chirang / Goalpara / Dibrugarh / Barpeta / Hailakandi / Kamrup (M) / Nagaon / Kokrajhar / Dhubri / Jorhat / Kamrup, Amingaon)
6. The Chief Judicial Magistrate,
(Sivasagar / Cachar, / Sonitpur / Dima Hasao / Nalbari / Dhemaji / Darrang / Udalguri / Karimganj / Tinsukia / Karbi Anglong / Golaghat / Baksa/ Chirang / Goalpara / Dibrugarh / Barpeta / Hailakandi / Kamrup (M) / Nagaon / Kokrajhar / Dhubri / Jorhat / Kamrup, Amingaon)
7. The Joint Registrar (Recruitment), Gauhati High Court, Guwahati
8. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
9. Smti Jyoshi Dutta, Judicial Magistrate, 1st Class, Sivasagar
10. Smti Tahmina Laskar, Judicial Magistrate, 1st Class, Silchar
11. Shri Vishek Bhuyan, Judicial Magistrate, 1st Class, Sonitpur, Tezpur
12. Shri Sahidulla Ahmed, Judicial Magistrate, 1st Class, Dima Hasao, Hafong
13. Smti Mayurakshi Roy Medhi, Munsiff No.2, Nalbari

14. Smti Jaya Sharma, Munsiff No.2, Dhemaji
15. Dr. Geetanjali Debi, Judicial Magistrate, 1st Class, Darrang, Mangaldai
16. Shri Dipjyoti Hazarika , Judicial Magistrate, 1st Class, Darrang, Mangaldai
17. Smti Priyanka Purkayastha, Judicial Magistrate, 1st Class, Udalguri
18. Smti Mridusmita Sarkar, Judicial Magistrate, 1st Class, Karimganj
19. Shri Avinob Bezbarua, Judicial Magistrate, 1st Class, Tinsukia
20. Shri Rupam Saikia, Munsiff No.2, Karbi Anglong, Diphu
21. Smti Tulika Deka , Munsiff No.2, Golaghat
22. Shri Rishi Jain, Munsiff No.1, Dima Hasao, Haflong
23. Shri Priyungchu Bordoloi, Munsiff No. 2, Dima Hasao, Haflong
24. Shri Muzakkir Ahmed, Munsiff –cum-Judicial Magistrate, 1st Class, Jonai
25. Smti Pragyasree Chetia, Judicial Magistrate, 1st Class, Baksa, Mushalpur
26. Shri Samrat Jyoti Bora, Judicial Magistrate, 1st Class, Chirang, Kajalgaon
27. Shri Rajib Kumar Kashyap, Judicial Magistrate, 1st Class, Baksa, Mushalpur
28. Smti. Sharmina Khatun Barbhuia, Munsiff, Cachar, Silchar
29. Smti. Darshana Nath, Judicial Magistrate, 1st Class, Sonitpur, Tezpur
30. Smti. Dimpee Talukdar, Judicial Magistrate, 1st Class, Goalpara
31. Shri Rinku Boro, Judicial Magistrate, 1st Class, Dibrugarh
32. Shri Upam Kalita, Judicial Magistrate, 1st Class, Barpeta
33. Smti Deepsikha Das, Judicial Magistrate, 1st Class, Dibrugarh
34. Shri Dhiren Pegu, Munsiff No.2, Tinsukia
35. Smti Manashi Mandal, Munsiff No.3, Karimganj
36. Shri Bhaskar Das, Munsiff No.2, Jorhat
37. Smti Chandrama Talukdar, Munsiff No.2, Goalpara
38. Smti Lipika Roy, Judicial Magistrate, 1st Class, Chirang, Kajalgaon
39. Smti Bebika Kuli, Judicial Magistrate, 1st Class, Dhemaji
40. Smti Priyanka Saikia, Munsiff No.2, Sonitpur, Tezpur
41. Smti Madhumita Naroh, Judicial Magistrate, 1st Class, Golaghat
42. Shri Chandan Saikia, Judicial Magistrate, 1st Class, Hailakandi
43. Smti Alisha Akhtar, Munsiff No.2, Dhubri
44. Shri Prasurjya Pran Phukon, Judicial Magistrate, 1st Class, Dhubri
45. The Project Manager, Gauhati High Court, Guwahati. ***He is requested to upload the Notification in the office web site of the Gauhati High Court immediately.***
46. The C.A. to the Registrar General, Gauhati High Court, Guwahati
(The list of Officers hereinabove is not necessarily in order of seniority)

R. A. Tagadad
03.08.20

REGISTRAR (JUDICIAL)

[Signature]
08/08/2020

**GUIDELINES IN RESPECT OF FIELD TRAINING (COURT ATTACHMENT) OF THE
TRAINING OF THE NEWLY APPOINTED 24 (TWENTY-FOUR) JUDICIAL OFFICERS
OF ASSAM JUDICIAL SERVICE**

**Guidelines for the District & Sessions Judges, Nominated Officers
and the Trainees.**

1. The District & Sessions Judge is to keep a strict vigil on the discipline and punctuality of the trainees and in case of any deviance, report the matter to the High Court immediately.
2. The District & Sessions Judge is to introduce the trainees to the Members of the Bar.
3. The leave of absence of the trainees shall be dealt with as per the guidelines formulated by the Hon'ble Gauhati High Court and communicated vide Notification No.JAA.23/2016/639 dtd.15.10.2016.
4. The trainees are to be attached to the Officers nominated by concerned District Judge on rotational basis. One trainee is to be attached with an Officer for a period of 7 (seven) days and after that with another nominated Officer. While preparing the roster, the District Judges are to ensure that a trainee is attached to both Civil Court and Criminal Court for equal number of days as far as possible. The District Judge is also to send a copy of roster to the Gauhati High Court.
5. In every district, a coordinating Judicial Officer is to be appointed to look into the affairs relating to the field training of the trainees.
6. The service of the trainees shall be utilized with a view to increasing the disposal of the courts, wherein the trainees are attached.
7. The District & Sessions Judge, CJMs and nominated officers concerned are to take interest in imparting practical training to the Trainees open heartedly.
8. All the trainees are to be instructed to report to the coordinating Judicial Officer on regular basis.
9. The nominated officers, with whom the trainees are attached, are to put all their possible endeavors to answer the queries posed by the trainees. In other words, there shall be a congenial environment of the training in the Courts.
10. District & Sessions Judges and CJMs are to ensure the presence of the trainees in weekly/monthly meeting of the Judicial Officers held in the respective districts.

11. *The trainees shall sit in the Court with the Officer with whom they are attached at least one half of the day and during the other half they shall do following works-*
 - a. *Examining the case records.*
 - b. *Examining different registers, statements, etc.*
 - c. *Preparing Field Training Diary to be maintained by the respective trainees.*
12. *The trainees shall also accompany the District & Sessions Judge/ Chief Judicial Magistrate during their Jail Inspection. At least 1 (one) such visits during the whole period of field training are recommended.*
13. *The trainees shall spend at least two days inspecting the record room (both of District Judges establishment and CJM establishment) maintained in the district. They shall also examine the registers, which are maintained in the record room. The trainees shall spend at least one day inspecting the Court Malkhana, various registers maintained in the Malkhana. They shall also prepare the Malkhana inspection report in their field training diary.*
14. *The trainees shall spend one day to observe as to how accounts are maintained in the Office.*
15. *The trainees shall spend one day at the District Legal Aid Cell and observe its functioning.*
16. *The trainees shall be made familiar to the work done in each and every table of the Office of both of District Judges establishment and CJM establishment.*
17. *The trainees shall also spend at least one day in the Nazarat Section & Copying Section of the District Judges establishment and CJM establishment.*
18. *The trainees shall also attend at least 3 (three) sittings of the Juvenile Justice Board.*
19. *The trainees shall also prepare a brief report on application of computer technology in the Courts of the Districts in which they are placed.*
20. *The trainees shall also spend at least one hour in the Central Library of the District Court.*
21. *The trainees shall also attend at least 1 (one) Crime Conferences in the District along with District & Sessions Judge/ CJM.*

22. *The trainees shall also attend at least one Lok Adalat conducted in the district. They shall also attend at least one legal awareness camp conducted by the District Legal Service Authority.*
23. *The trainees shall attend at least 10 (ten) bail matter hearings and 5 (five) injunction matter hearings.*
24. *Every trainee shall be asked to write at least 1 (one) draft judgment by the Nominated Officers.*
25. *The trainees shall be asked to prepare draft issues in Title Suits and Money Suits.*
26. *The trainees shall be asked to prepare at least 5 (five) draft injunction orders.*
27. *The trainees shall be asked to prepare draft questionnaires under section 313 Cr.P.C., draft charges, draft bail orders.*
28. *The trainees shall be asked to prepare draft TIP and confessional statement, if any.*
29. *While examining the case records as mentioned in 11 (a) above special attention should be taken to examine the following –*
 - (a) At least ten warrant procedure cases.*
 - (b) At least ten summons procedure cases.*
 - (c) At least ten cases under Section 125 Cr.P.C.*
 - (d) At least twenty final report submitted by Police.*
 - (e) At least one forest case.*
 - (f) At least ten cases before Juvenile Justice Board.*
 - (g) At least ten Title Suit cases.*
 - (h) At least ten Money Suit cases.*
 - (i) At least five Money Execution Proceedings.*
 - (j) At least five Title Execution Proceedings.*
 - (k) At least five cases under Domestic Violence Act.*
 - (l) At least 10 Misc. (J) cases for temporary injunction.*
30. *While preparing Field Training Diary, the trainees shall maintain a record of how they have spent each and every day in the Court, they shall also mention what they have noticed during their observation in the court and in different departments and sections of the Office of the Court. They shall also mention about their observation on the case records, which they have examined. The Officer with whom trainees are*

attached is to certify the Field Training Diary daily and the District & Sessions Judge is to certify the same every week.

- 31. Over and above these guidelines, the concerned District Judge is at liberty to expose the trainees to any other area / field as may be considered necessary by him/her.*

Sd/-
Research Officer
Judicial Academy, Assam